

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 21144 of 2016

(Arising out of Order-in-Original No. CAL-EXCUS-000-COM-079 to 082-15-16 dated 31.03.2016 passed by the Commissioner of Central Excise, Customs and Service Tax, Calicut.)

M/s. Devapriya Lifesciences

Pazhankavu, Nut Street,
Vatakara,
Kozhikode. Kerala

Appellant(s)

VERSUS

**The Commissioner of Central
Excise**

Calicut Commissionerate,
C.R. Building, Manachira,
Calicut - 400 028.

Respondent(s)

APPEARANCE:

None for the Appellant.

Shri Vikalp Jain, Superintendent (AR) for the Respondent.

CORAM:

HON'BLE MRS. R. BHAGYA DEVI, MEMBER (TECHNICAL)

FINAL ORDER NO. 20808 / 2026

DATE OF HEARING: 06.07.2026

DATE OF DECISION: 06.07.2026

PER: R. BHAGYA DEVI

None present for the appellant. The matter had been listed on various occasions on 10.06.2025, 08.07.2025, 12.08.2025,

25.09.2025, 27.11.2025, 16.02.2026 and today 06.07.2026. On all these dates, none appeared nor any request for adjournment. It seems that the appellants are not serious to prosecute the matter before this forum and consequently, the appeal is dismissed for non-prosecution.

(Dictated and pronounced in Open Court.)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

rv